

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24.7.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/605/IB/2018  
NAME OF THE PETITIONER(S) : SHRI ROKADOBA MAHARAJ GINNINGS &  
PRESSING  
NAME OF THE RESPONDENT : THE SRI VENKATESA MILLS LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Arant Merathia

for the Respondents

Arant

**ORDER**

Counsel for both the parties are present. Counsel for the Corporate Debtor has given an offer for settlement. However, the same is unacceptable to the Operational Creditor. The Operational Creditor has given a counter offer for payment of the outstanding debt in three instalments and to raise the rate of interest from 6% to 13% (round figure), as is prescribed by the RBI.

The Counsel for the Corporate Debtor is directed to seek fresh instructions from his client and in order to show the bona-fide he shall bring one DD for substantial amount on next date of hearing along with the revised schedule for payment. Put up on 06.08.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)